

**FORM A**  
**PUBLIC ANNOUNCEMENT**

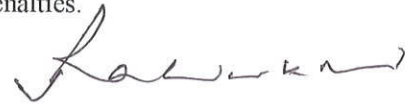
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S TODAY HOMES NOIDA PRIVATE LIMITED

| RELEVANT PARTICULARS |   |   |
|----------------------|---|---|
| 1.                   | Name of corporate debtor  | Today Homes Noida Private Limited   |
| 2.                   | Date of incorporation of corporate debtor   | 11/09/2009  |
| 3.                   | Authority under which corporate debtor is incorporated / registered   | ROC- Delhi  |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U70109DL2009PTC194189   |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor  | UGF 10-11, Pragati Tower, Rajendra Place New Delhi - 110008   |
| 6.                   | Insolvency commencement date in respect of corporate debtor   | 20 <sup>th</sup> August, 2019 (order received on 24 <sup>th</sup> August, 2019)   |
| 7.                   | Estimated date of closure of insolvency resolution process  | 15 <sup>th</sup> Febuary, 2020 (from 20 <sup>th</sup> August, 2019)   |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | <b>Mr. Rabindra Kumar Mintri</b><br><b>Reg. No. IBBI/IPA-001/IP-P00707/2017-2018/11194</b>  |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board   | <b>Address:</b> JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034<br><b>Email:</b> mintri_ca@rediffmail.com  |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional   | <b>Address:</b> Jd-18-b, Near Ashiana Chowk, Pitampura, New Delhi-110034<br><b>Email:</b> <a href="mailto:todayhomes.cirp@gmail.com">todayhomes.cirp@gmail.com</a>  |
| 11.                  | Last date for submission of claims  | 3 <sup>rd</sup> September, 2019 (from date of order i.e. 20 <sup>th</sup> August, 2019)   |
| 12.                  | Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional   | <b>Home Buyers</b>  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | 1. Name : Mr. Virender Jit Singh<br>Regd. No. : IBBI/IPA-003/IPA-ICAI-N-00200/2018-2019/12313<br>2. Name : Mrs. Shradha Agarwal<br>Regd. No. : IBBI/IPA-001/IP-P01255/2018-2019/11997<br>3. Name : Mr. Rakesh Mishra<br>Regd. No.: IBBI/IPA-001/IP-P-01676/2019-2020/12719  |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | <b>a) Relevant Forms:</b> Mentioned at Point 5 below;<br><b>b) Details of Authorised Representatives:</b><br>1. Mr. Virender Jit Singh<br>Address : 1663 Phase 2 Urban Estate Dugri Road Ludhiana Punjab- 141002<br>Email Id: ipvirkvjs@gmail.com<br>2. Mrs. Shradha Agarwal<br>Address : A-2/122, 1st Floor, Safdarjung Enclave New Delhi, National Capital Territory Of Delhi 110029<br>Email Id: shradha.asia@gmail.com<br>3. Mr. Rakesh Mishra<br>Address : B - 403, Rosewood Apartments, Mayur Vihar, Phase-1 Extn, Delhi-110091<br>Email Id: rakeshmishramr@hotmail.com |

  
**Rabindra Kumar Mintri**  
(Insolvency Professional)  
Reg. No.: IBBI/IPA-001/IP-P00707/2017-2018/11194  
E-mail Id: mintri\_ca@rediffmail.com  
Ph. No.: 9811173846, 011-40042899  
Address: JD-18-B, Near Ashiana Chowk Pitampura, N.D.-34

1. Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the M/s Today Homes Noida Private Limited on 20th August, 2019.
2. The creditors of M/s Today Homes Noida Private Limited, are hereby called upon to submit their claims with proof on or before 3rd Sep, 2019 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Home Buyers] in Form CA
5. The claims may be submitted in their specified forms. Form B – Operational Creditor (Other than Workmen/Employee); Form C – Financial Creditor; Form CA – Financial Creditors in a class; Form D – Workmen/Employee; Form E – Authorised Representative of Workmen/Employee; and Form F – Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/downloadform.html>
6. Submission of false or misleading proofs of claim shall attract penalties.



Date: August 24, 2019  
Place: Delhi

Rabindra Kumar Mintri  
Insolvency Professional  
**IBBI/IPA-001/IP-P00707/2017-2018/11194**

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